

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dated 12.3.2002

None appears for the applicant on call.

Notice sent to the applicant in pursuance of order dated 13.2.2002 has returned unserved with the postal remark "Addressee Expired". Shri J.K. Nayak, learned A.S.C., having been informed by Shri B.K. Mishra, learned counsel for the applicant states that the applicant has really expired. However, he is not in a position to disclose the date of death of the applicant.

None also appears to represent the legal heirs of the applicant to prosecute this O.A. In the said premises, this O.A. is dismissed for non-prosecution.

12/03/2002
MEMBER (JUDICIAL)

Or. dt 13.2.02 may
be seen.

Notice return from
the sender with
remarks - "Addressee
Expired."

For court

1
11.3.02

b3

Copies of order
may be sent to
the court for both
sides.

1
28.3.02

P.S.P
Secty